

(ब) और (ग) : यह क्षेत्र बहुत ही घना और अधिक भीड़-भाड़ वाला है जिसके कारण सड़कें बार-बार रुक जाती हैं। इन दुकानों को कहीं और भेजने का तत्काल कोई प्रस्ताव नहीं है, परन्तु प्रस्तावित ट्रांसपोर्ट नगर स्थापित होने से यातायात को भीड़-भाड़ के कम होने की संभावना है।

Manufacture of Solar Cookers

*317. PROF. MADHU DANDAVATE: Will the Minister of SCIENCE and TECHNOLOGY be pleased to state:

(a) whether any request has been made to Government that the Department of Science and Technology should plan subsidizing at least 100 solar cookers per State during the year 1981-82; and

(b) if so, whether a subsidy will be offered to so as to give incentive to various organisations in different States to undertake the manufacture of solar cookers especially in view of the urgent need to conserve oil?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Yes, Sir.

(b) Fiscal incentives for the development of renewable energy systems and devices, including solar cookers, are being given priority. An enhanced depreciation allowance has already been announced.

Special Courts for trial of cases of Tribals

*318. SHRI MANMOHAN TUDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have a proposal to set up special courts for speedy trial of cases of the tribals for illegal eviction from their lands by others;

(b) whether such special courts will be set up at district level in each State;

(c) if so, when such a proposal is going to be implemented; and

(d) the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) A statement is laid on the Table of the House.

(b) Revenue officers functioning under the relevant enactments are generally at sub-divisional or lower levels.

(c) and (d). Do not arise in view of the answer to part (a).

Statement

The States of Andhra Pradesh, Assam, Bihar, Gujarat, Madhya Pradesh, Maharashtra, Orissa, West Bengal and Tripura have made enactments conferring special powers on revenue officers for expeditious hearing and restoration of land to members of scheduled tribes. The Government of U.P. propose setting up extra courts for speedy disposal of cases pertaining to unauthorised occupation of tribal land in Nainital district. The States of Sikkim, Manipur, Nagaland, Meghalaya and the Union Territories of Arunachal Pradesh, Mizoram, Andaman and Nicobar Islands, Lakshwadeep, Goa Daman and Diu have reported no case of land alienation from members of scheduled tribes. The State of Himachal Pradesh, has reported that the number of such cases is negligible.

Uniformity in Wages of Bidi Workers

*319. SHRI VIJAY KUMAR YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the question of securing uniformity in minimum rates of wages in Bidi Industry was discussion in the